

**NATIONAL COMPANY LAW TRIBUNAL**  
**SPECIAL BENCH**  
**NEW DELHI**

C.P NO.(IB)-59(PB)/2017  
CA NO.

CORAM:


SH. R.VARADHARAJAN  
Hon'ble Member (J)

Ms. Deepa Krishan  
Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE SPECIAL BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.04.2017

NAME OF THE COMPANY: Raunag EPC International Ltd.  
V/s  
Punj Lloyd Ltd.

SECTION OF THE COMPANIES ACT: U/S 9 of insolvency and Bankruptcy Code 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Ms. Nchak Cupra	Adv.	Petitioners.	

**ORDER**

Learned Counsel for the petitioner / Operational Creditor represents that the matter has been settled between the parties out of court and seeks for a withdrawal of the Petition. In the circumstances this Petition is allowed to be withdrawn.

- Sd -

(DEEPA KRISHAN)  
MEMBER (TECHNICAL)

U.D.Mehta  
19.04.2017

- Sd -

(R. VARADHARAJAN)  
MEMBER (JUDICIAL)